National Judicial Commission

†750.SHRI JANARDAN DWIVEDI: SHRIMATI PREMA CARIAPPA: SHRI MOTILAL VORA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government propose to constitute a National Judicial Commission;
 - (b) if so, the purpose thereof;
 - (c) by when the Commission would be constituted; and
- (d) the benefits expected to the common mass as a result thereof and how the Judiciary would be made accountable?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY): (a) and (b) Government proposes to set up a National Judicial Council which will receive complaints against the Judges and conduct investigation whether the complaint is frivolous, vexatious or is not made in good faith or whether there are sufficient grounds for investigation into the complaint.

(c) and (d) The modalities for setting up of the National Judicial Council, in consultation with all the stake holders, are being worked out.

Election Commission's directive to Bihar

751. SHRI ABU ASIM AZMI: SHRI AMAR SINGH:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that Election Commission has recently directed the State Government of Bihar to execute all non-bailable warrants pending against the criminals and conduct special search operation to unearth illegal arms ahead of Assembly Election in Bihar;